

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM

26/03/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

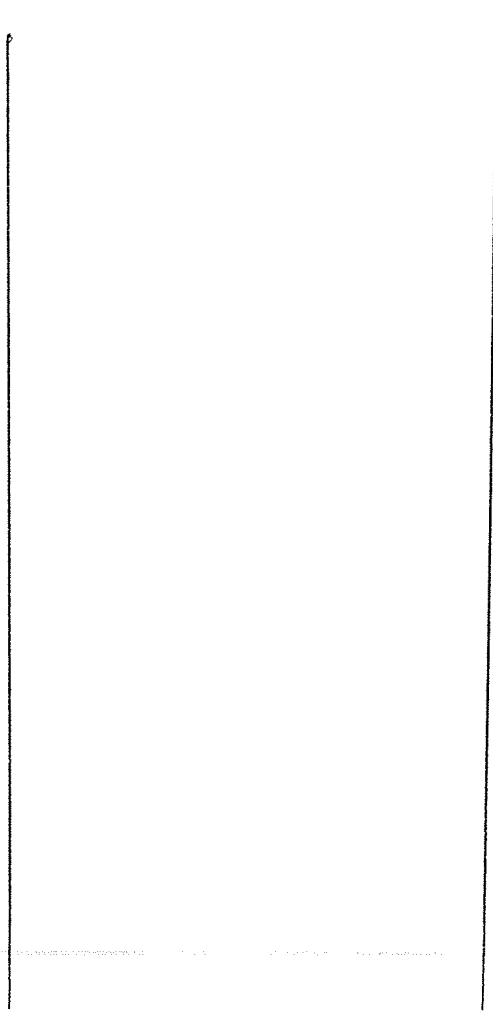
APPLICATION NUMBER : MA/324/IB/2018
PETITION NUMBER : CP/510/IB/2018
NAME OF THE PETITIONER(S) : Palanisamy.N
NAME OF THE RESPONDENT(S) : Veasons energy systems pvt ltd
UNDER SECTION : 60(5)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

1] B.DHANARAJ -
2 M.S VISWANATHAN

in the Liquidator -
for the Petitioners

B. Dhanaraj
M. S. Viswanathan



ORDER

Counsels for both the parties are present. It has been proposed by the Counsel for the Applicant that the Applicant will pay an amount of Rs.7,50,000/- as demanded by the Liquidator along with an Indemnity Bond on a condition that in case the Liquidator is in a position to verify the said amount which has already been paid, then the amount will be returned to the Applicant, and if no evidence is found pertaining to such payment, then the Liquidator may debit the said amount to the accounts of the Corporate Debtor by providing the required information to the Applicant. It is directed that this process is to be completed within seven working days. Accordingly, the Application stands **disposed of**.

-sd-

(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)

SV